

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th and 8th Floors, Tower-B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709, Fax-011-20904365

Petition No. 355/TT/2026

Date: 24.8.2026

To,

Shri Zafrul Hasan,
Chief General Manager (Commercial/Regulatory Cell),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Petition for determination of transmission tariff for the 2024-29 tariff block for 1x500 MVA, 400/220 kV ICT(3rd) at Bhachau S/S along with associated bays under “Augmentation of Transformation Capacity at 400/220 kV Bhachau substation in Gujarat by 400/220kV, 1x500 MVA ICT (3rd)” in Western Region under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003, Regulation 15(1)(a) & Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2024.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 10.9.2026:-

- i. Provide the following information:
- Form 9-C in Excel format for consolidation of loans from each source.
 - Calculation for Notional IDC as claimed in the petition in linked Excel format along with base sheet for interest rate.
 - The Petitioner to submit the details of Time Overrun in the following format:

Asset										
Time Frame	Activity wise details	Original Schedule			Actual Schedule			Time Overrun days	Reason for Delay	Supporting Documents
		Start	End	Days	Start	End	Days			

IA to SCOD										
SCOD to COD										
COD to Sharing of transmission charges										

- d. The Petitioner to submit linked excel for calculation of IDC statement.
 - e. Details of worked claimed as ACE for the 2024-29 tariff period under Regulation 24(1)(a) and (b).
 - f. Form-7 Part-B.
 - g. Liability flow statement for the transmission asset in Excel format in reconciliation with ACE claimed.
 - h. PERT Chart indicating important activities, planned dates and actual dates sustaining with appropriate supporting documents and Form-12 for the instant transmission asset.
 - i. As there is cost overrun in commissioning of the Asset, provide the Revised Cost Estimates (RCE) for the asset.
 - j. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
2. In case the above-mentioned information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Deputy Chief (Legal)